

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.9420/2023

(Arising out of impugned final judgment and order dated 25-04-2023
in EP No. 3/2019 passed by the Gauhati High Court at Itanagar)

DASANGLU PUL

Petitioner(s)

VERSUS

LUPALUM KRI

Respondent(s)

(IA No. 94156/2023 - APPROPRIATE ORDERS/DIRECTIONS AND IA No.
95618/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 12-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SANJAY KAROLFor Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Boboy Shiv Potsangbam, Adv.
Mr. Ganso Billai, Adv.
Mr. Biluso Tulang, Adv.
Ms. Tatini Basu, AOR
Mr. Byrapaneni Suyodhan, Adv.
Mr. Kumar Shashank, Adv.
Mr. Abhijit Basu, Adv.For Respondent(s) Mr. Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Dhruv Mehta, Sr. Adv.
Mr. Arvind Gupta, AOR
Mr. Anil Kumar Sahu, Adv.
Mr. Mohit Bidhuri, Adv.
Mr. Utkarsh Sahu, Adv.
Mr. Nidhiram Sharma, Adv.
Mr. Twinkle Goel, Adv.
Mrs. Suman Sharma, Adv.UPON hearing the counsel the Court made the following
O R D E R

The respondent has filed the Objection Statement.

Rejoinder Affidavit, if any, may be filed.

Since the matter requires detailed consideration to take a second look at the order impugned herein, leave is granted and appeal shall be listed for hearing on 06.09.2023.

In the meantime, the elections to the Constituency which was being represented by the petitioner shall not be held. Further, the petitioner shall be entitled to all privileges as Member of the Legislative Assembly and to participate in all the proceedings in the House and in the Committees, but she shall not be entitled to cast her vote on the Floor of the House and in any of the Committees where she participates in the capacity as a Member of the Legislative Assembly.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR